

DIVISION BENCH

S-4

COURT - I

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/121(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 07TH MAY 2024

IN THE MATTER OF	ANNU JAISWAL VS PAYMARK PAYMENT TECHNOLOGIES & SERVICES PRIVATE LIMITED
UNDER SECTION	IBC UNDER SEC 7

Appearances (via video conferencing/physically)

Mr.Dripto Majumdar,Adv.] For the Financial Creditor
Ms.Priti Swaika,CS]

O R D E R

1. Ld.Counsel for the Financial Creditor present.
2. Registry is directed to issue notice to the Corporate Debtor by speed post and email and place tracking information on record.
3. After receipt of notice, Corporate Debtor is directed to file reply affidavit within a period of two weeks.
4. Post the matter on **25/06/2024**.

**Balraj Joshi
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**

PJ